NATIONAL COMPANY LAW TRIBUNAL CHANDIGARH BENCH, CHANDIGARH

CP No.110/2015 RT CP (CAA) No. 85/Chd/Pb/2017

In the matter of scheme of arrangement / amalgamation between:

M/s Authorstream.Com Pvt.Ltd.Transferror/Petitioner No.1

And

M/s Authorgen Technologies Pvt. Ltd.Transferee/Petitioner No 2

Present: Mr.Sanjiv Ghai, Advocate for petitioners

In this petition, petitioner has not filed the certificate from the Auditors of both the companies in order to comply with the proviso of Subsection (7) of Section 230 and Sub-section (3) of section 232 of the Companies Act, 2013. The matter be listed on 23 08.2017 for hearing. Let the compliance be made at least a day before the date fixed.

(Justice R.P.Nagrath)
Member (Judicial)

August 16, 2017